



2026:AHC:49355

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 979 of 2026

Anwar Hussain And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 21 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dharm Vir Jaiswal, Harsh Vikram
Counsel for Respondent(s)	:	Arun Kumar Pandey, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Mr. Dharm Vir Jaiswal, learned counsel for the petitioners, Ms. Hima Pal, learned State Law Officer for the state-respondents and Mr. Arun Kumar Pandey, learned counsel for the respondent-gaon sabha.

2. The instant writ petition has been filed for the following relief:-

"I. issue writ order or direction in the nature of mandamus, commanding the respondent no. 2, the Board of Revenue, U.P. at Allahabad to decide the Second appeal number 248/2017 (AL2017135400248) Anwar Hussain and others versus Shahadat Hussain and others within such time as may be fixed by the honourable court.

ii. Issue any other suitable writ order or direction that this honourable court may deem fit and proper in the facts and circumstances of the case."

3. Counsel for the petitioners states that second appeal filed by the petitioners has been admitted and the same is pending for the last more than 9 years. He placed the order-sheet of the pending proceeding in order to demonstrate that matter is not proceeding expeditiously. He submitted that appropriate direction be issued for the expeditious disposal of the second appeal.

4. Considering the facts and circumstances of the case, without

expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.2/Board of Revenue, U.P. at Prayagraj to decide the aforesaid proceedings to its logical conclusion, as expeditiously as possible, preferably within a period of 3 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

(Chandra Kumar Rai,J.)

March 11, 2026

C.Prakash